

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 231

CP-992/2005

IA-22/2024, IA-26/2024, Contt.Pett.-02/2024

IA-410/2023, IA-384/2023, IA- 363/2023

IA- 168/2024

IN THE MATTER OF:

M/s. Hotel Queen Road Pvt.

... Applicant/Petitioner

Versus

Hillcrest Realty SDN

...

Respondent

Under Section: 397/398 Comp. Act.

Order delivered on 03.07.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant : Adv. Shubham Tyagi & Adv. Saurabh Kalia

For the Respondent : Adv. Abhishek Anand, Adv. Ishan Dhingra

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-22/2024, IA-26/2024, Contt.Pett.-02/2024, IA-410/2023, IA-384/2023, IA-363/2023, IA-168/2024: As prayed by the Ld. Counsel appearing for the Parties jointly, the hearing is deferred to 28.08.2024. The matter is directed to be listed on top of the Board.

Sd/-

**(SUBRATA KUMAR DASH)
MEMBER (T)**

Sd/-

**(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**